

Anti-dumping duty on Phenol originating in or exported from Singapore, South Africa and European Union:

[Notfn. No. 47/03-Cus. dt. 24.3.2003 as amended by 122/06]

WHEREAS in the matter of import of Phenol, falling under tariff item 2707 99 00 or sub-heading 2907 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, South Africa, Singapore and European Union, the designated authority *vide* its preliminary findings notification No.14/4/2002-DGAD dated the 24th June, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th June, 2002, had determined that -

- (a) Phenol had been exported to India from South Africa, Singapore and European Union below its normal value;
- (b) the Indian industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from South Africa, Singapore and European Union;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Phenol *vide* notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), No. 79/2002–Customs, dated the 13th August, 2002, [G.S.R. 557 (E), dated the 13th August, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 13th August, 2002;

AND WHEREAS the designated authority, *vide* its final findings notification No.14/4/2002-DGAD dated the 13th February, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th February, 2003, has determined that –

- (a) Phenol has been exported to India from South Africa, Singapore and European Union below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from South Africa, Singapore and European Union;

and has recommended the imposition of definitive anti-dumping duty on all imports of the said Phenol, originating in, or exported from, South Africa, Singapore and European Union;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on all imports of Phenol, falling under tariff item 2707 99 00 or sub-heading 2907 11 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the country or territory specified in column (2) of the Table given below, when exported by producers/exporters specified in column (3) of the said Table, and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between the amount specified in the corresponding entry in column (4) of the said Table and the landed value, in US \$ per metric tonne, of such imported Phenol.

Table

S.No.	Name of the country/territory	Name of the producer/exporter	Amount (US\$ Metric tonne)
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(1)	(2)	(3)	(4)
1.	Singapore	Mitsui & Co. Ltd.	710.84
2.	Singapore	Mitsui Phenol Singapore Pte Ltd.	710.84
3.	Singapore	Exporters other than those specified against S.No.1 and 2	710.84
4.	South Africa	Merisol RSA (a) Bulk sales (b) Drum sales	710.84 778.59
5.	South Africa	Exporters other than that specified against S.No.4 (a) Bulk sales (b) Drum sales	710.84 778.59
6.	European Union	All exporters	710.84

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 13th August, 2002, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and
(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON METALLURGICAL COKE ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 23/04-Cus. dt. 21.1.2004]

In exercise of the powers conferred by sub-section (1) of section 9A read with sub-section (6) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), and sub section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and in supersession of notification of Government of India in the Ministry of Finance (Department of Revenue) No. 81/1998, dated the 27th October, 1998 [G.S.R. 644 (E), dated the 27th October, 1998], the Central Government imposed on metallurgical coke falling under heading 27.04 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, People's Republic of China, anti-dumping duty vide notification No.69/2000-Customs, dated the 19th May, 2000 [G.S.R. 466 (E), dated 19th May, 2000];

AND WHEREAS in the said matter of import of Metallurgical Coke (hereinafter referred to as the subject goods), falling under heading 2704 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from China PR (hereinafter referred to as the subject country), the designated authority *vide* its findings notification No.14/13/2002-DGAD, dated the 5th November, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th November, 2003 has come to the conclusion that –

- (a) the subject goods originating in or exported from the subject country have been exported to India below the normal value, resulting in dumping;
- (b) the designated authority has constructed the normal value of metallurgical coke in People's Republic of China based on the information furnished by the exporters and the information available with the designated authority in view of incomplete and insufficient response by the exporters/producers from People's Republic of China in spite of specific request for information;
- (c) the injury has been caused by imports of the subject goods from the subject country. The designated authority is of the opinion that cessation of the existing anti-dumping duty on the subject goods may cause recurrence of dumping of the subject goods from the subject country into India;
- (d) it is considered necessary to continue definitive anti-dumping duty on imports of subject goods originating in or exported from subject country;
- (e) the designated authority recommends imposition of definitive anti-dumping duty on all imports of metallurgical coke originating in or exported from the People's Republic of China. The anti dumping duty shall be the difference between US\$ 119.13 and the landed price of imports per MT., and has recommended imposition of anti-dumping duty, on imports of the subject goods, originating in, or exported from the subject country;

NOW, THEREFORE , in exercise of the powers conferred by sub-section (1) and first proviso to sub-section (5) of section 9A of the said Customs Tariff Act, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes (by way of extending the period of imposition of anti-dumping duty) on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the difference between amount the specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods expressed in like currency per like unit of measurement.

Table

S. No.	Sub-heading item or tariff	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex--porter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2704	Metal lurgical Coke	Low Ash Metal lurgical Coke with Ash content less than 15%	People's Republic of China	People's Republic of China	Shanghai Cooking Chemical Corporation	Any	119.13	Metric tonne	US Dollar
2.	2704	Metal lurgical	Low Ash Metal	People's Republic	Any country	Shanghai Cooking	Any	119.13	Metric tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Coke	lurgical Coke with Ash content less than 15%	of China People's Republic of China	except Corporation	Chemical				
3.	2704	Metal lurgical Coke	Low Ash Metal lurgical Coke with less than 15%	Any country except Corporation Ash content Republic of China	People's Republic of China	Shanghai Cooking Chemical People's	Any	119.13	Metric tonne	US Dollar
4.	2704	Metal lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	People's Republic of China	People's Republic of China	Any producer except Shanghai Cooking Chemical Corpo- ration	Min- metals Townlord Technologies Co. Ltd., Beijing, Sinochem International Co. Ltd., Shanghai, CNC Coke and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.	119.13	Metric Tonne	US Dollar
5.	2704	Metal lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	People's Republic of China	Any country except Republic of China	Any producer except Shanghai Cooking Chemical Corpo- ration	Min- metals Townlord Technologies Co. Ltd., Beijing, Sinochem International Co. Ltd., Shanghai, CNC Coke	119.13	Metric Tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
							and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.			
6.	2704	Metal lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	Any country except People's Republic of China	People's Republic of China	Any producer except Shanghai Cooking Chemical Corpo- ration	Min- metals Townlord Technologies Co. Ltd., Beijing, Sinochem International Co. Ltd., Shanghai, CNC Coke and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.	119.13	Metric Tonne	US Dollar
7.	2704	Metal lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	People's Republic of China	People's Republic except of China	Any producer Shanghai Cooking Chemical Corpo- ration	Any exporter except Minmetals Townlord Technologies Co. Ltd., Beijing, Sinochem International Co. Ltd., Shanghai,	119.13	Metric Tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
							CNC Coke and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.			
8.	2704	Metal-lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	People's Republic of China	Any Country except China PR	Any producer except Shanghai Cooking Chemical Corporation	Any exporter except Minmetals Townlord Technologies Co. Ltd., Beijing, Sinochem International Co. Ltd., Shanghai, CNC Coke and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.	119.13	Metric Tonne	US Dollar
9.	2704	Metal lurgical Coke	Low Ash Metallurgical Coke with Ash content less than 15%	Any Country except Pepole's Republic of China	People's Republic of China	Any producer except Shanghai Cooking Chemical Corporation	Any exporter except Minmetals Townlord Technologies Co. Ltd., Beijing, Sinochem	119.13	Metric Tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
							International Co. Ltd., Shanghai, CNC Coke and Chemicals Ltd.,China Metallurgical Import and Export Hebei Company, China North Industries Corporation and Shanxi Minmetals Industrial and Trading Co. Ltd.			

2. Nothing contained in this notification shall apply to imports of metallurgical coke-

- (a) by a manufacturer of pig iron or steel using a blast furnace; or
- (b) by a manufacturer of steel using COREX technology; or
- (c) by a manufacturer of pig iron using COREX technology; or
- (d) by a manufacturer of ferro alloys,

if he follows the procedure set out in the Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 1996

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHENOL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 53/10-CUS., DT. 19-4-2010]

Whereas, in the matter of imports of Phenol (hereinafter referred to as the subject goods), falling under sub heading 2907 11 10 or 2707 99 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Thailand and Japan (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings, *vide*, notification No.14/27/2009-DGAD, dated the 3rd February, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February, 2010, had come to the conclusion

that-

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub Heading	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2907 11 10 or 2707 99 00	Phenol	Thailand	Thailand	M/s PTT Phenol Company Limited, Thailand	M/s PTT Phenol Company Limited, Thailand	150.55	MT.	US dollar
2.	2907 11 10 or 2707 99 00	Phenol	Thailand	Thailand	M/s PTT Phenol Company Limited, Thailand	M/s PTT Phenol Company Limited, Thailand	150.55	MT.	US dollar
3.	2907 11 10 or 2707 99 00	Phenol	Thailand	Thailand	Any combination other than at Sl. no. 1 and 2 above		247.25	MT.	US dollar
4.	2907 11 10 or 2707 99 00	Phenol	Thailand	Singapore	M/s PTT Phenol Company Limited, Thailand	Mitsui & Co. Ltd., Japan and Mitsui & Co. (Asia Pacific)	43.82	MT.	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
5.	2907 11 10 or 2707 99 00	Phenol	Thailand	Singapore		Pte. Ltd., Singapore Any combination other than at Sl. no. 4 above	247.25	MT.	US dollar
6.	2907 11 10 or 2707 99 00	Phenol	Thailand	Any other than Singapore	Any	Any	247.25	MT.	US dollar
7.	2907 11 10 or 2707 99 00	Phenol	Any other than Singapore, United State of America, South Africa, European Union, Republic of Korea, Taiwan and Japan	Thailand	Any	Any	247.25	MT.	US dollar
8.	2907 11 10 or 2707 99 00	Phenol	Japan	Singapore	M/s Mitsui Chemical Inc., Japan	Mitsui & Co. Ltd., Japan and Mitsui & Co. (Asia Pacific) Pte. Ltd., Singapore	151.96	MT.	US dollar
9.	2907 11 10 or 2707 99 00	Phenol	Japan	Singapore		Any combination other than at Sl. no. 8 above	179.43	MT.	US dollar
10.	2907 11 10 or 2707 99 00	Phenol	Japan	Any other than Singapore	Any	Any	179.43	MT.	US dollar
11.	2907 11 10 or 2707 99 00	Phenol	Any other than Singapore, United State of America, South Africa, European Union, Republic of Korea, Taiwan and Thailand	Japan	Any	Any	179.43	MT.	US dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 18th day

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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of October, 2010 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHENOL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 120/10-CUS., DT. 1-12-2010 AS AMENDED BY 14/15]

Whereas in the matter of imports of Phenol [hereinafter referred to as the subject goods], falling under sub heading 2907 11 10 or 2707 99 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Thailand and Japan (hereinafter referred as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/27/2009-DGAD, dated the 3rd February, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February, 2010, had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 53/2010-Customs, dated the 19th April, 2010, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), *vide* number G.S.R. 335(E), dated the 19th April,2010;

And Whereas, the designated authority, in its final findings *vide* notification No. 14/27/2009-DGAD dated the 8th October, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th October, 2010, had come to the conclusion that various parameters have established positive dumping margin as well as material injury to the domestic industry caused by such dumped imports of Phenol originating in, or exported, from Thailand and Japan and imported into India;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under subheading the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2),originating in the country specified in the corresponding entry in column (4), and exported from the

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country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-Heading	Description of Goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2907 11 10 or 2707 99 00	PHENOL	Thailand	Thailand	M/s PTT Phenol Company Limited, Thailand	M/s PTT Phenol Company Limited, Thailand / M/s PTT Public Company Ltd.	10.03	MT.	USD
2.	2907 11 10 or 2707 99 00	PHENOL	Thailand	Thailand	M/s PTT Phenol Company Limited, Thailand	Mitsui & Co. Ltd., Japan (MBK) OR Mitsui & Co. (Asia Pacific) Pte. Ltd. Singapore	Nil	MT.	USD
3.	2907 11 10 or 2707 99 00	PHENOL	Thailand	Thailand	Any combination other than at Sl. no. 1 and 2 above	other	172.53	MT.	USD
4.	2907 11 10 or 2707 99 00	PHENOL	Thailand	Any other than Singapore, USA, South Africa, EU, Korea, RP, Japan	Any	Any	172.53	MT.	USD
5.	2907 11 10 or 2707 99 00	PHENOL	Any other than Singapore, USA, South Africa, EU, Korea, RP, Japan	Thailand	Any	Any	172.53	MT.	USD
6.	2907 11 10 or 2707 99 00	PHENOL	Japan	Japan	M/s Mitsui Chemical Inc., Japan (MCI)	Mitsui & Co. Ltd., Japan (MBK) OR Mitsui & Co. (Asia	468.17	MT.	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
7.	2907 11 10 or 2707 99 00	PHENOL	Japan	Japan	Any combination other than at Sl. no. 6 above	Pacific) Pte. Ltd. Singapore	547.03	MT.	USD
8.	2907 11 10 or 2707 99 00	PHENOL	Japan	Any other than Singapore, USA, South Africa, EU, Korea, RP, Thailand	Any	Any	547.03	MT.	USD
9.	2907 11 10 or 2707 99 00	PHENOL	Any other than Singapore, USA, South Africa, EU, Korea, RP, Thailand	Japan	Any	Any	547.03	MT.	USD

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 19th April, 2010, and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 18th day of April, 2016, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHENOL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notifn. No. 10/13-Cus., dt. 3.5.2013 as amended by 29/13]

Whereas, in the matter of import of Phenol (hereinafter referred to as the subject goods), falling under Chapter 27 or 29 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, European Union, South Africa and Singapore (hereinafter referred to as the subject countries), on the basis of the findings of the designated authority made vide notification No. 15/09/2007-DGAD dated the 4th August, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th August, 2008, the Central Government had imposed definitive anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry

of Finance (Department of Revenue), No. 114/2008-Customs, dated the 31st October, 2008, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.758 (E), dated, the 31st October, 2008.

And whereas, the designated authority vide notification No. 15/16/2011-DGAD, dated the 8th December, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th December, 2011, had initiated review in terms of sub-section (5) of section 9A of the said Customs Tariff Act read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of subject goods, originating in, or exported from, the subject countries, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 114/2008-Customs, dated the 31st October, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.758 (E), dated the 31st October, 2008.

And whereas, the designated authority vide notification number 15/16/2011-DGAD, dated the 6th February, 2013 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th February, 2013, had concluded that-

- (i) the dumping margin of the subject goods imported from European Union and South Africa is positive whereas for Singapore it is negative during the period of investigation;
- (ii) subject goods are likely to enter the Indian market at dumped prices from South Africa should the present measures be withdrawn and the likely dumping margin and injury margin in respect of imports from South Africa is significant;
- (iii) the injury to the domestic industry is not likely to continue or recur on account of imports of subject goods from Singapore and European Union, if the existing anti-dumping duty is withdrawn;
- (iv) even though the domestic industry has improved its performance during the period of investigation, the situation of domestic industry continues to be fragile and should the present anti dumping duties from South Africa be withdrawn, injury to the domestic industry is likely to recur,

and had recommended continuation of anti dumping duty on imports of subject goods from South Africa at the rates specified vide notification number 15/9/2007-DGAD dated the 4th August, 2008 and Customs notification number 114/2008 dated the 31st October, 2008 in order to remove injury to the domestic industry and withdrawal of anti dumping duties on subject goods from Singapore and European Union as the injury to the domestic industry is not likely to continue or recur on account of imports of subject goods from Singapore and European Union, if the said anti-dumping duty is removed.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 114/2008-Customs, dated the 31st October, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.758 (E), dated the 31st October, 2008 except as respects things done or omitted to be done before such supersession, the Central Govern-

ment, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item or sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Tariff item/ Sub-headubg	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2707 99 00 or 2907 11	Phenol	South Africa	South Africa	Any	Any	119	MT	US dollar
2.	2707 99 00 or 2907 11	Phenol	South Africa	Any country other than South Africa	Any	Any	119	MT	US dollar
3.	2707 99 00 or 2907 11	Phenol	Any country other than South Africa	South Africa	Any	Any	119	MT	US dollar

2. The anti-dumping duty imposed under this notification shall be levied from the date of publication of this notification in the Official Gazette and valid up to the 30th day of October, 2014.

3. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHENOL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notifn. No. 32/15-Cus., dt. 10.7.15]

Whereas, the designated authority, vide notification No. 15/21/2013-DGAD, dated the 28th October, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Phenol (hereinafter referred to as the subject goods) falling

under tariff item 2707 99 00 or subheading 2907 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from South Africa (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 10/2013-Customs (ADD), the 3rd May, 2013, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 285(E), dated the 3rd May, 2013;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 30th October, 2014, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 29/2013-Customs (ADD), dated the 12th November, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 733(E), dated the 12th November, 2013;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/21/2013-DGAD, dated the 27th April, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) dumping of the subject goods is continuing from the subject country;
- (ii) the domestic industry has suffered material injury due to cumulative effects of dumped imports from several sources, including the subject country;
- (iii) dumping from the subject country is likely to continue, if the duties are removed, and consequently the domestic industry is likely to continue to suffer material injury,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under subheading/ tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. Tariff No. item/	Description of goods Sub-heading	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2707 99 00 or 2907 11	Phenol	Bulk and /or Packed	South Africa	Any	Any	Any	342.76	MT	US Dollar
2	2707 99 00 or 2907 11	Phenol	Bulk and /or Packed	Any country other than countries attracting antidumping duty	South Africa	Any	Any	342.76	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON LOW ASH METALLURGICAL COKE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notifn. No. 53/16-Cus., dt. 25.11.16]

Whereas in the matter of "Low Ash Metallurgical Coke" (hereinafter referred to as the subject goods) falling under sub-heading 2704 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, Australia and People's Republic of China (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No.14/9/2015-DGAD, dated the 20th October, 2016, has come to the conclusion that-

- (i) the dumped imports of subject goods from subject countries increased significantly in the Period of Injury as compared to the base year 2011-12;
- (ii) the subject goods have been exported to India from the subject countries below normal values, the dumping margins are positive and significant;
- (iii) the domestic industry suffered material injury on account of subject imports from the subject countries;
- (iv) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of definitive anti-dumping duty on the subject goods, originating in, or exported from the subject countries, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-

dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2704 00	Low Ash Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.	People's Republic of China	People's Republic of China	Any	Any	25.20	Metric Tonne	US Dollar
2.	2704 00	Low Ash Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.	People's Republic of China	Any country other than subject countries	Any	Any	25.20	Metric Tonne	US Dollar
3.	2704 00	Low Ash Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.	Any country other than subject countries	People's Republic of China	Any	Any	25.20	Metric Tonne	US Dollar
4.	2704 00	Low Ash Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.	Australia	Australia	Any	Any	16.29	Metric Tonne	US Dollar
5.	2704 00	Low Ash	Australia	Any	Any	Any	16.29	Metric	US

							Tonne	Dollar	
	Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.		country other than subject countries						
6.	2704 00	Low Ash Metallurgical Coke excluding Metallurgical Coke with ash content in excess of 18%.	Any country other than subject countries	Australia	Any	Any	16.29	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

For Anti-Dumping duty on phenol - Notification No.98/07 dated 31.8.2007 in Chapter 29.

For Anti-Dumping duty on phenol - Notification No.30/08 dated 3.3..2008 in Chapter 29.

For Anti-Dumping duty on phenol - Notification No.53/10 dated 19.4.2010 in Chapter 29.

For Anti-Dumping duty on phenol - Notification No.120/10 dated 1.12.2010 in Chapter 29.

